

IMPORT MANIFEST (VESSELS) REGULATIONS, 1971

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IMPORT MANIFEST (VESSELS) REGULATIONS, 1971

M.F. (D.R. and I) Notification No. 35-Cus., dated 17th April, 1971. In exercise of the powers conferred by section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations, namely :-

1. Short title and commencement :-

(1) These regulations may be called the Import Manifest (Vessels) Regulations, 1971.

2. Definition :-

In these regulations, unless the context otherwise requires, "Form" means a Form appended to these regulations.

3. Import Manifest :-

Every import manifest shall -

(a) be delivered in duplicate;

(b) cover all the goods carried in a vessel; and

1 [(c) consist of -

(i) an application for entry inwards in Form I [See Form 56 in Part 5],

(ii) a general declaration in Form II [See Form 57 in Part 5],

(iii) a cargo declaration in Form III [See Form 58 in Part 5],

(iv) a vessel's stores list in Form IV [See Form 59 in Part 5],

(v) a list in Form V of private property in the possession of the Master, officers and crew.] [See Form 59A in Part 5].

1. Substituted by M.F. (D.R.) Notification No. 17/95-Cus. (N.T.), dated 13-3-1995.

4. Sizes of Forms I, II, III, IV and V :-

Each of the Forms I, II, III, IV and V shall be on paper of durable quality and the forms shall have the following sizes, namely :-
Forms I, II, IV and V-210 x 297 millimetres. Forms III - 430 x 340 millimetres.]

5. Manner of declaring cargo :-

(1) The cargo declaration shall be delivered in separate sheets in respect of each of the following categories of cargo, namely:-

(a) cargo to be landed;

(b) unaccompanied baggage;

(c) goods to be transhipped;

(d) same bottom or retention cargo : Provided that in respect of cargo to be landed as also in respect of unaccompanied baggage the details shall be set out in the order of the ports of loading : Provided further that in respect of same bottom or retention cargo it will be sufficient if details relating to the nature of the cargo and number of the packages are declared.

(2)

(a) Notwithstanding anything contained in sub-regulation (1), the cargo declaration in respect of -

(i) arms;

(ii) ammunition;

(iii) explosives;

(iv) narcotics;

(v) dangerous drugs;

(vi) gold;

(vii) silver,

(b) If a vessel does not carry any of the cargoes referred to in

clause (a), a nil declaration shall be delivered.

6. Delivery of vessels stores list and list of private property

:-

The vessel's stores list and the list of private property in the possession of the Master, officers and crew may be delivered along with the cargo declaration; but shall not in any case be delivered later than twenty-four hours after the arrival of the vessel at the port.